

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201 - **CP(IB)/49(AHM)2021**
With
ITEM No.202 - IA/1072(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

SKIL Infrastructure Limited

.....Respondent

Order delivered on: 19/02/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Bijal Chatrapati, Adv. a.w Mr. Siddarth Sinha, Adv.

For the Respondent :Mr. Navin Pahwa, Sr. Adv. a.w Mr. Maulik Nanavati, Adv.

ORDER

IA/1072(AHM)2023 & CP(IB)/49(AHM)2021

Ld. Counsel for the applicant submitted that matter against the same Corporate Debtor u/s 7 is admitted by the NCLT, Mumbai Bench and appeal against the said order is filed before Hon'ble NCLAT. Ld. Sr. Counsel for the respondent also consented for the same. Both the counsels directed to file an affidavit on the status/impact on this application before the next hearing.

List for further consideration on 12.03.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)